

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2519
ANSWERED ON:11.03.2015
ONLINE MONITORING SOFTWARE
Azad Shri Kirti (JHA)

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission has developed or established any online monitoring software in order to see the manner in which funds are being utilised on a stage by stage basis;
- (b) if so, the details thereof;
- (c) whether the work(s) complies with the standard norms and regulations laid down by the UGC and other competent relevant authorities and if so, the details thereof;
- (d) whether the Government has any plan to tackle the issue of misutilisation of funds by various universities across the country and if so, the details thereof;
- (e) whether the Government proposes to put in place a system of penalties/withdrawal of assistance/ accreditation revocation for colleges and universities which have been found to be in contravention of the rules of fund utilisation and if so, the details thereof; and
- (f) whether UGC has developed or planning to develop a more reliable system of checking the flow, distribution and utilisation of funds and if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) & (b): No Madam. It has been informed by the University Grants Commission (UGC) that it has not developed any portal/online monitoring software for monitoring stage-wise utilisation of funds released by it to Universities, Deemed to be Universities and Colleges in the country. Monitoring of fund utilisation in the UGC is done through regular interface meetings with the representatives of these institutions as well as scrutiny by the Internal Finance Division, UGC at the stage of further fund release to these institutions. The UGC has also specified a unified format of accounts for the Universities, Deemed to be Universities and Colleges funded by it.

(c) & (d) : Universities, Deemed to be Universities and Colleges funded by the UGC have a governance structure, including Finance Committees, for monitoring of fund utilization and ensuring conformity with the laid down norms and regulations. The decisions of the Finance Committees are scrutinized/ approved by the Executive Councils/Executive Authority of these institutions. Further, the Central Government monitors utilization of funds in Central Educational Institutions through its representatives on the Finance Committees and Executive Councils of these institutions. The accounts of Central Universities are also subjected to audit of the Comptroller & Auditor General (C & AG) of India and the Annual Accounts of these Universities are laid before the Parliament every year.

(e): The UGC disburses grants to universities and colleges that meet the norms and standards as specified under section 12(B) of the UGC Act, 1956. The UGC may withdraw recognition of a Higher Educational Institution under section 12(B) of the UGC Act, 1956 in case of misutilisation of funds/ flagrant violations of canons of financial propriety.

(f): The UGC is already taking assistance of National Informatics Centre (NIC) for incorporating e-governance measures for improving its overall functioning.